

**Shri Pataskar:** I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

**Mr. Speaker:** The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

*The motion was adopted*

#### BUSINESS OF THE HOUSE

**Shri Kamath (Hoshangabad):** Sir, before the House proceeds to the next item of business, may I make a request to you? There are still, on a fairly accurate computation, about 8 hours' work before us today; 4½ hours for the next item, 2 hours for the Bengal exodus, one hour for the IAS rules, half an hour for Shri Vittal Rao's half-hour discussion and then the Copyright Bill—I do not know whether it would be taken up or not. The discussion on the Preventive Detention Act may proceed for about three hours only today and then carried over to the next session, so that the other items like Bengal exodus and the IAS rules which are immediately more important could be discussed. The House should not, at the fag end of the session, discuss them very cursorily. Therefore, I would request my hon. colleagues on the other side also—I have consulted some of my friends and they are willing—to agree so that we can carry on this discussion for three hours and carry it over to the next session.

**Shri U. M. Trivedi (Chittor):** We are not prepared to agree even on this side; what to talk of the other side on the question of the discussion on preventive detention. This is a very important question and what happens is this. Most of us do not get an opportunity in any discussion of this nature, because of this piecemeal arrangement. One piecemeal discussion we have already had and now the question of preventive detention comes. Some party or group leaders come into the picture and then we are left out. We want to have our say also.

**Shri S. S. More (Sholapur):** Unfortunately, Sir, I have to disagree with the suggestion of Shri Kamath, because, specially for the Bombay State the

question of preventive detention has become a question of major magnitude and may have very serious implications. Similarly also for Bengal. We want to bring to the notice of the Home Minister and through him to the Government of India gravity of the situation in Bombay. From that point of view, we do not attach to other subjects the importance which he feels. Therefore, those who are not concerned with this question can keep out and those who are concerned with this should be given an opportunity.

**Shri Velayudhan (Quilon cum Mavelikkara—Reserved—Sch. Castes):** The IAS rules may be postponed.

**The Minister of Home Affairs (Pandit G. B. Pant):** Shri More and Shri Deshpande already suggested that we should stick to the time-table and finish it. If anything stands over, that can be taken up during the next session.

#### MOTION RE: WORKING OF PREVENTIVE DETENTION ACT—*contd.*

**Mr. Speaker:** The House will now resume further discussion of the motion re. working of the Preventive Detention Act, 1950, moved by the Home Minister yesterday. Shrimati Renu Chakravarty to continue her speech.

**Shrimati Renu Chakravarty (Basirhat):** I am glad we are going to continue the debate today and I want the hon. Home Minister to give very serious thought to the points which I am going to raise. I have been disturbed at the attitude taken by the vast majority of the Congress party, at the attitude of violence which they take up even within this House whilst taking up the cause of non-violence. We are all very much disturbed by what is happening in the country and I feel that it is necessary to see and go deep into the causes of it and not to try to make political points.

This Kharagpur affair has shown the ruling party in a very ugly light because instead of being concerned and seeing why it is that these things are happening, they try to make political capital out of it, showering venom on the Communist party, trying to expound their theory of the recognition of the INTUC unions instead of going to that